BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 181/9/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

Name of the Company:

Agarwal Coal Corporation Pvt Ltd

V/s.

Prashant Fabrics (India) Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION

REPRESENTATION

SIGNATURE

1. Kiegn Bhahigs

Advicate

Peh'hone

AUB

2. JANAK RAMESH SKAH

At voewl Debtor6

The

ORDER

Learned Advocate Mr. Kirankumar Bhatiya present for Operational Creditor/Petitioner. Learned Advocate Mr. Janak Shah present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Janak Shah filed Vakalatnama for Respondent.

Learned Advocate appearing on behalf of corporate debtor issued demand draft for an amount of Rs. 15 lacs in favour of operational creditor dated 04.12.2017 bearing D.D. no. 513777. The said demand draft is accepted by the learned Counsel appearing on behalf of operational creditor. He further requested sometime to take necessary instruction from the operational creditor so as to withdraw the application.

List the matter on 12.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 4th day of December, 2017.